CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Civil Contempt Petition No. 990 of 1993

IN

Registration O.A. No. 477 of 1993

Prakash ... Applicant.

Mersus

Gurdev Singh and others ... Respondents.

Hon. Mr. S. Das Gupta, Member(A) Hon. Mr. T.L. Verna, Member(J)

(By Hon. Mr. S. Das Gupta, Member(A))

In this contempt petition No. 990 of 1993 in O.A. No. 477 of 1993, the petitioner contends that the respondents have committed contempt of court in violating the interim order dated 30.3.1993 passed by this Tribunal in O.A. No. 477 of 1993 directing the respondents that in the meantime, the order of termination of the petitioner dated 15.2.1993 may not be implemented.

2. In their counter affidavit, the respondents have stated that they have not aware of the fact that the Tribunal had granted stay of the termination order. They received the copy of the said order by post from the applicant on 6.4.1993 only although the services of the applicant were already terminated w.e.f. 31.3.1993. However, on receipt of the order, the respondents had allowed the applicant to join his duties as work-charged Safaiwala on the terms and conditions already stipulated in the original

offer of appointment and the applicant has joined duty at Aakashwani Jhansi w.e.f. 18.9.1993.

In view of the above, we are of the view that there has been no wilful or deliberate violation of this Tribunal's interim order dated 30.3.1993.

The contempt petition is, therefore, dismissed.

Member (A)

Member(J)

Dated: 10 February, 1994.

(n.u.)